

## THE CENTRAL ADMINISTRATIVE TRIBUNAL



343/92 198

	DATE C	of DECISION
	T.A.RAMTEKE	Petitioner
	Mr.Aney.	Advocate for the Petitionens)
	Versus	
	The Union of India and Ors. Respondent	
	Advocate for the Respondent(s)	
	•	
		:
CORAM:		

The Hon'ble Mr.

M.Y.PRIOLKAR, MEMBER (A)

The Hon'ble Mr.

Whether Reporters of local papers may be allowed to see the Judgement?

- 2. To be referred to the Reporter or not?
- Whether their Lordships wish to see the fair copy of the Judgement? No
- 4. Whether it needs to be circulated to other Benches of the Tribunal? // MGIPRRND-12 CAT/86-3-12-86-15,000

(M.Y.PRIOLKAR)

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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH



SHRI T.A.RAMTEKE, NAGPUR

...Applicant

V/s

The Union of India and ors.

....Respondents

CORAM : Hon ble Member Shri M.Y.PRIOLKAR, MEMBER(A)

## Appearance:

Shri Aney for the applicant

Mr.V.M.Bendre for Mr.P.M.Pradhan, Advocate for the Respondents.

## ORAL JUDGEMENT

10TH APR 1992

(PER : M.Y.PRIOLKAR, M/A)

After taking instructions from the Departmental representatives who are present, the counsel for respondents, states that the impugned transfer order has been made purely as a stop-gap arrangement until the posting of a regular  $I_{ullet}F_{ullet}A_{ullet}$  by the Competant Authority a and that this temporary transfer is not likely to continue for morethan 180 days. Mr. Aney states that, on this statement, the applicant's cause of action dis-appears and he prays for withdrawal of application provided the applicant should be made entitled to whatever benefits are admissible in case of transfers not exceeding 180 days. The respondents concede that the applicant will be entitled to such benefits. Accordingly, this application is disposed of as withdrawn by the applicant with the observation that the applicant will be entitled to whatever benefits are admissible under the rules in case of temporary transfers not No order as to costs. exceeding 180 days.

(M.Y.PRIOLKAR)
MEMBER(A)